

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 326

CA-2884/2019, CA-1214/2019, CA-1114/2018, IA-5098/2022
IA-4750/2022, IA-4885/2022, CA-1069/2019

IN
(IB)-02(PB)/2017

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors Petitioner/Applicant
Vs.
M/s. AMR Infrastructures Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 26.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Resolution : Mr. Milan Negi, Mr. Nikhil Jha, Advs.
Applicant
For the Respondent : Mr. Barinder Bhatia, Adv., Mr. Zorawar Singh, Mr.
Hitesh Mankar and Mr. Shubham advs for
Respondent No. 8 & 14
For the GNIDA : Mr. U N Singh, Adv. In IA-1114/2018 & IA-
4750/2022
For the Home : Mr. Siddarth Banthia, Mr. Sarim Khan, Advs.
Buyers Association
For the RP : Mr. Abhishek Anand, Ms. Kashish Rehan, Advs., Mr.
Vikram Bajaj, RP in person

ORDER

With the consent of the parties matter adjourned.

List the matter for argument **on 30.04.2024** at 03:30 P.M.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay